

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 129/2020

(Arising out of impugned final judgment and order dated 16-05-2018 in CRLA No. 2055/1999 passed by the High Court of Judicature at Allahabad)

JAIRAM

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 112957/2018 - EXEMPTION FROM FILING O.T.)

WITH Diary No(s). 32174/2018

(IA No. 132180/2018 - CONDONATION OF DELAY IN FILING

IA No. 132181/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 132182/2018 - EXEMPTION FROM FILING O.T.)

Date : 20-02-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE INDU MALHOTRA

HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr. Abhishek Atrey, AOR
Ms. Vidyottma, Adv.
Mr. Kshitij Sharma, Adv.

For Respondent(s)

Mr. Sanjeev Malhotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner requests for two weeks' time to replace the judgment passed by the Special Judge, Banda in Session Trial No.256/1997 and all other relevant documents.

List for hearing after the needful is done.

(ANITA MALHOTRA)
COURT MASTER

(SUNIL KUMAR RAJVANSHI)
COURT MASTER